

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

SERVICE TAX APPEAL No. 40451 OF 2014

(Arising out of Order-in-Appeal No.352/2013 (MST) dt. 20.11.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Chennai I Commissionerate, 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai 600 034.)

M/s.Gem Granites Private Ltd.

.... Appellant

No.78, Cathedral Road,
Gopalapuram,
Chennai 600 086.

Versus

The Commissioner of GST & Central Excise ...Respondent

Chennai North Commissionerate,
No.26/1, Mahathma Gandhi Road,
Nungambakkam,
Chennai 600 034.

WITH

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APPEARANCE :

Ms. Manasa Srinivasan, Advocate
For the Appellant

Mr.Rudra Pratap Singh, Additional Commissioner (A.R)
For the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 14.08.2023
DATE OF DECISION : 14.08.2023

FINAL ORDER No.40685-40686/2023

ORDER : Per Ms. SULEKHA BEEVI, C.S.

Ld. Counsel Ms. Manasa Srinivasan appeared for the appellant and submitted that the appellant has opted for the SVLDR Scheme and the matter has been settled by payment of the amount as per the scheme. Taking note of the submissions made by the learned counsel the appeals are dismissed accordingly.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI C.S.)
Member (Judicial)

gs